

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2506
ANSWERED ON:12.03.2010
ACQUISITION OF LAND BY NCRPB
Bhujbal Shri Sameer

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of rules regarding acquisition of land and rehabilitation under the National Capital Region Planning Board (NCRPB) Act, 1985;
- (b) the statutory requirements specified by the NCRPB adhered to before initiation of the Highways and Roads Projects by each State;
- (c) the details of such mandatory requirements undertaken by Haryana and Delhi with regard to the Highway connecting Dwarka-Gurgaon-Manesar Complex;
- (d) whether there are instances of violation of said rules by the implementing agencies of various projects; and
- (e) if so, the details thereof and the action taken thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): Section 40 of the NCRPB Act, 1985 provides for acquisition of land and determination of rights in relation to land to be made by the Government of the participating State or Union Territory. However, NCR Planning Board Rule, 1985 does not have provision for Land Acquisition and Rehabilitation.
- (b): Regional Plan-2021 which is a statutory policy document vide its para 17.4.1 provides for minimum width of green buffers on the either side of right of way for various category of roads which can be increased if required in the respective Master/Development Plans by the State Governments. This provision has to be adhered to by all the concerned governments.
- (c): The NCRPB has informed that while preparing Development Plan of Gurgaon-Manesar Urban Complex-2021, Government of Haryana has made provision of 150m road with 30m wide green belt on either side of the proposed road connecting Dwarka-Gurgaon-Manesar Complex. Regarding Delhi, 80m road has been proposed through green belt in the draft Zonal Development Plan of K-II Zone.
- (d): The NCRPB has also informed that no instance of violation of the said rules has been reported to it.
- (e): Question does not arise in view of the reply at (d) above.